

12.5 hrs.

## PAPERS LAID ON THE TABLE

STATEMENT RE. CENTRAL GOVERNMENT  
MARKET BORROWING DURING 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to lay on the Table a statement indicating the result of Central Government market borrowing during 1968-69 (Hindi and English versions). [Placed in Library. See No. LT—1538/68.]

ANNUAL REPORT OF INDIAN TELEPHONE  
INDUSTRIES LTD., BANGALORE

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to lay on the Table a copy of the Annual Report of the Indian Telephone Industries Limited Bangalore, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon; under sub-section (1) of section 619, of the Companies Act, 1956 (Hindi and English versions). [Placed in Library. See No. LT—1539/68.]

NOTIFICATIONS UNDER ESSENTIAL COM-  
MODITIES ACT ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING): On behalf of Shri Annasahib P. Shinde, I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 1373 published in Gazette of India dated the 20th July, 1968, under section 12A of the Essential Commodities Act, 1955, [Placed in Library. See No. LT—1540/68.]

(2) A copy each of the following President's Acts under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers Act), 1968:—

- (i) The Uttar Pradesh Zaindari Abolition and Land Reforms (Amendment) Act, 1968 (President's Act No. 17 of 1968) published in Gazette of India dated the 28th June, 1968.
- (ii) The Uttar Pradesh Consolidation of Holdings (Amendment) Act, 1968 (President's Act No. 18 of 1968) published in Gazette of India dated the 28th June, 1968. [Placed in Library. See No. LT—1540/68.]

- (3) A corrigendum correcting the numbers and dates of publication in Gazette of India of two Notifications laid on the Table on the 5th December, 1967 as G.S.R. Nos. 1753 and 1754, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1540/68.]

MINES (AMENDMENT RULES) AND ANNUAL  
ACCOUNTS OF EMPLOYEES PROVIDENT  
FUND ORGANISATION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): On behalf of Shri S. C. Jamir, I beg to lay on the Table—

- (1) A copy of the Mines (Amendment) Rules, 1968 published in Notification No. G.S.R. 966 in Gazette of India dated the 25th May, 1968, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT—1541/68.]